#### MADHYA PRADESH ACT

No. 5 of 1958

#### THE MADHYA PRADESH OFFICIAL LANGUAGE

#### ACT, 1957

#### TABLE OF CONTENTS

Sections			Page
	1.	Short title, extent and commencement.	24
	2.	Definition.	24
	3.	Official language for official purposes of the State.	24
	4.	Language to be used in Bills, etc.	24
	5.	Rules and repeal.	24

#### MADHYA PRADESH ACT

(No. 5 of 1958)<sup>4</sup>

#### THE MADHYA PRADESH OFFICIAL LANGUAGE ACT, 1957

(Received the assent of the Governor on the 24th January, 1958; assent first published in the "Madhya Pradesh Gazettee" on the 7th February, 1958).

An Act to declare the official language of the State of Madhya Pradesh.

Whereas it is expedient to provide for the adoption of Hindi as the language to be used for the official purposes of the State of Madhya Pradesh;

It is enacted by the Madhya Pradesh Legislature in the Eighth Year of the Republic of India as follows:—

## Short title, extent and commencement.

- 1. (1) This Act may be called the Madhya Pradesh Official Language Act, 1957.
- (2) It extends to the whole of Madhya Pradesh and it shall come into force immediately on its publication in the Madhya Pradesh Gazette.

Definition.

2. In this Act, unless there is anything repugnant in the subject or context, 'Hindi' means Hindi in the Devanagari Script.

## Official Language for Official purposes of the State.

- 3. [(1)]<sup>2</sup> Subject as hereinafter provided, Hindi shall be the 'official language of the State for all purposes except such purposes as are specifically excluded by the Constitution and in respect of such matters as may be specified by Government from time to time by notification.
- [(2) The form of numerals to be used for the official purposes of the State shall be the Devanagari form of numerals:

Provided that the State Government may, by notification, authorise the use of the international form of Indian numerals for any official purpose of the State.]<sup>8</sup>

## Language to be used in Bills, etc.

- 4. The language to be used in,-
  - (a) all Bills to be introduced or amendment thereto to be moved in each House of the State Legislature;
  - (b) all Acts passed by each House of the State Legislature;
  - (c) all Ordinances promulgated under Article 213 of the Constitution of India;
  - (d) all orders, rules, regulations and bye-laws issued by the State Government under the Constitution of India or under any law made by the Parliament or the Legislature of the State;

shall, on and from such date, as the State Government may, in respect of each of the items aforesaid, appoint by notification, be Hindi.

#### Rules and repeal.

- 5. (1) The Government shall have power to make rules for carrying out the provisions of this Act.
- (2) The Madhya Pradesh Official Languages Act, 1950 (XXIV of 1950) and the Madhya Bharat Official Language Act, Samvat 2007 (67 of 1950), shall stand repealed.

For Statement of Objects and Reasons (in English) see M. P. Gazette, dated the 23rd Nevember, 1957, page 1621 and (in Hindi) 1652. For proceedings in Assembly see Madhya Prodesh Vidhan Sabba Proceedings, 1957 Volume II Pages 1601 to 1016 and 1691 to 1111.

Renumberd by M. P. Act. 1 of 1973, S. 2.

<sup>3.</sup> Ins. ibid.

"बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी. 2-22-छत्तीसगढ़ गजट/38 सि. से. भिलाई, दिनांक 30-5-2001."



पंजीयन क्रमांक "छत्तीसगढ़/दुर्ग/ तक. 114-009/2003/20\*01-03."

# छत्तीसगढ़ राजपत्र

## ( असाधारण ) प्राधिकार से प्रकाशित

क्रमांक 196 ]

रायपुर, शुक्रवार, दिनांक 11 जुलाई 2008-आषाढ़ 20, शक 1930

विधि और विधायी कार्य विभाग मंत्रालय, दाऊ कल्याण सिंह भवन, रायपुर

· रायपुर, दिनांक 11 जुलाई 2008 -

क्रमांक 6608/डी. 203/21-अ/प्रा./छ. ग./08.—छत्तीसगढ़ विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 09-07-2008 को राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है.

> छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार, यू. के. काटिया, उप-सचिव.

#### छत्तीसगढ़ अधिनियम (क्रमांक 14 सन् 2008)

### छत्तीसगढ़ राजभाषा ( संशोधन ) अधिनियम, 2007

छत्तीसगढ़ राजभाषा अधिनियम, 1957 (क्रमांक 5 सन् 1958) को और संशोधित करने हेतु अधिनियम.

यत: छत्तीसगढ़ राज्य के राजकीय प्रयोजनों के लिए प्रयुक्त की जाने वाली भाषा के रूप में हिन्दी के अतिरिक्त छत्तीसगढ़ी को अंगीकार करने के लिए उपबंध करना समीचीन है.

भारत गणराज्य के अन्ठावनवें वर्ष में छत्तीसगढ़ विधान मण्डल द्वारा निम्नलिखित रूप से यह अधिनियमित हो :—

- संक्षित नाम तथा प्रारंभ.
- (एक) यह अधिनियम छत्तीसगढ़ राजभाषा (संशोधन) अधिनियम, 2007 कहलाएगा.
- (दो) यह "छत्तीसगढ़ राजपत्र" में प्रकाशन की तारीख से प्रभावशील होगा.
- धारा 2 का संशोधन.
- छत्तीसगढ़ राजभाषा अधिनियम, 1957 (क्रमांक 5 सन् 1958) (जो इसमें इसके पश्चात् मूल अधिनियम के नाम से निर्दिष्ट है), धारा 2 के स्थान पर निम्नलिखित प्रतिस्थापित किया जाये, अर्थात् :—

#### परिभाषाएं :

- ''इस अधिनियम में जब तक कि संदर्भ से अन्यथा अपेक्षित न हो-
- (क) "हिन्दी" से अभिप्रेत है, देवनागरी लिपि में हिन्दी,
- (ख) "छत्तीसगढ़ी" से अभिप्रेत है, देवनागरी लिपि में छत्तीसगढ़ी. "
- धारा 3 का संशोधन. 3. मूल अधिनियम की धारा 3 की उपधारा (1) में शब्द ''हिन्दी'' के पश्चात् शब्द ''और छत्तीसगढ़ी' अंत:स्थापित किया जाए.

#### रायपुर, दिनांक 11 जुलाई 2008

क्रमांक 6608/डी. 203/21-अ/प्रा./छ. ग./08.—भारत के संविधान के अनुच्छेंद 348 के खण्ड (3) के अनुसरण में छत्तीसगढ़ राजभाषा (संशोधन) अधिनियम, 2007 (क्रमांक 14 सन् 2008) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

> छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार, यू. के. काटिया, उप-सचिव.

## CHHATTISGARH ACT (No. 14 of 2008)

#### THE CHHATTISGARH OFFICIAL LANGUAGE (AMENDMENT) ACT, 2007

An Act further to amend the Chhattisgarh Official Language Act, 1957 (No. 5 of 1958).

Whereas, it is expedient to provide for the adoption of Chhattisgarhi in addition to Hindi as the language to be used for the official purposes for the State of Chhattisgarh.

Be it enacted by the Chhattisgarh legislature in the Fifty-Eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Chhattisgarh Official Language (Amendment) Act, 2007.

Short title and Commencement.

- (2) It shall come into force from such date as the State Government may appoint by notification.
- 2. Section 2 of the Chhattisgarh Official Language Act, 1957 (No. 5 of 1958) (hereinafter referred to as the Principal Act). For Section 2, the following shall be substituted, namely:—

Amendment of Section 2.

"In this Act, unless the context otherwise requires,

Definitions.

- (a) "Hindi" means Hindi in the Devanagari Script:
- (b) "Chhattisgarhi" means Chhattisgarhi in the Devanagari Script."

Amendment of Section 3.

3. In sub-section (1) of Section 3 of the Principal Act, after the word "Hind?" the words "and Chhattisgarhi" shall be inserted.